

ITEM NO.13

COURT NO.2

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.4708/2022

INFRASTRUCTURE LEASING & FINANCIAL SERVICES LTD.

Appellant(s)

VERSUS

HDFC BANK LTD. & ANR.

Respondent(s)

(FOR ADMISSION and I.R.; and, IA No.94420/2022 - FOR EX-PARTE AD-INTERIM RELIEF)

Date : 29-07-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Appellant(s)

Mr. Ramiji Srinivasan, Sr. Adv.
Ms. Anuradha Dutt, Adv.
Mr. Kuber Dewan, Adv.
Ms. Trisha Raychaudhuri, Adv.
Mr. Kunal Dutt, Adv.
Ms. B. Vijayalakshmi Menon, AOR
Ms. Rajshree Chaudhary, Adv.

For Respondent(s)

Mr. Nakul Dewan, Sr. Adv.
Mr. Sameer Pandit, Adv.
Mr. Chiranjivi Sharma, Adv.
Mr. Dharav Shah, Adv.
Ms. Sarrah Khambati, Adv.
Mr. Madhav Ved, Adv.
Mr. Pranaya Goyal, AOR

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Arun Kathpalia, Sr. Adv.
Mr. R. Sudhinder, Adv.
Mr. Sandeep Singhi, Adv.
Mr. Udit Mendiratta, Adv.
Mr. Gaurav Mathur, Adv.
Ms. Ekta Bhasin, Adv.
Ms. Aastha Trivedi, Adv.
Ms. Niharika Sharma, Adv.
Mr. Ashok Mathur, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Mr. Pranaya Goyal and Mr. Ashok Mathur, learned Advocates-on-Record, who have entered caveat on behalf of some of the respondents, accept notice.

List the matter for disposal on 02.09.2022.

In the meantime, the respondents shall file their responses within two weeks.

The responses shall indicate the status of the amounts withdrawn from the Escrow Account, if any, pursuant to the judgment and order which is presently under challenge.

Pending further consideration, there shall be ad-interim stay of the judgment and order presently under challenge.

(MUKESH NASA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER